

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3847
TO BE ANSWERED ON 24th MARCH, 2017**

DERECOGNITION OF MEDICAL COLLEGES

3847. DR. BANSHILAL MAHATO:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government/Medical Council of India has derecognised new medical colleges across the country recently;
- (b) if so, the details thereof and the reasons therefor, State/UT-wise including Chhattisgarh;
- (c) the details of students affected by derecognition of the said medical colleges, medical college-wise, State/UT-wise; and
- (d) the steps taken by the Government to protect the interest of the affected students?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a): Section 19 of the Indian Medical Council Act 1956 provides for withdrawal of recognition to a Medical College/Medical Qualification from a specified date. During the last three years, the Government has not withdrawn recognition of any Medical College in the Country.

(b) to (d): Does not arise.